

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 227/97

TUESDAY, THIS THE 11TH DAY OF FEBRUARY, 1997.

C O R A M:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1 K. Raman, III, S/o K. Perachan
Telephone Supervisor, Telephone Exchange,
Cherupa P.O.
- 2 P. Rajan S/o P.Velayudhan
Telephone Supervisor, Telephone Exchange,
Kozhikode.
- 3 K. Karunan S/o Choyikutty
Telephone Supervisor, Trunks, Telephone Exchange,
Kozhikode. ..Applicants

By Advocate Mr.M.R.Rajendran Nair

Vs.

The General Manager,
Telecom, Kozhikode.

..Respondent

By Advocate Mr. TPM Ibrahim Khan, SCGSC

The application having been heard on 11.2.97, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicants is that they are not being given promotion as Senior TOA(P) on the basis of their seniority reckoned on the length of service. Even though some of the juniors of the applicants have been promoted and sent for training, the applicants were not promoted and sent for training. The applicants made representations to the respondent. Copies of the representations are Annexure A2, A3 and A4. These representations remain to be responded. Therefore, this application has been filed for a declaration that the applicants are entitled to be considered for promotion as Senior TOA(P) on the basis of their seniority based on the length of service and to

direct the respondent to grant them promotion as Senior TOA(P) in preference to their juniors with all consequential benefits.

3. When the application came up for hearing on admission, Mr. TPM Ibrahim Khan, Senior Central Government Standing Counsel appearing for respondent states that the applicants have made representations only in the month of January, 1997 and that they may be given some time to consider the claim and pass appropriate orders. Shri M.R. Rajendran Nair, learned counsel for the applicants states that the application may be disposed of with such a direction to the respondent. The learned counsel for respondent agrees that the application can be disposed of with a direction to consider the claim of the applicants put forth in their representations.

4. In the light of what is stated above, the application is admitted and disposed of with the direction to respondent to consider the claim of the applicants for promotion as Senior TOA(P) on the basis of length of their service as put forward in their representations Annexures A2, A3 and A4 and to give them a reasoned order each within a period of two months from the date of receipt of a copy of this order.

5. There shall be no order as to costs.

Dated the 11th February, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A2: True copy of the representation dated 9.1.97 submitted by the 1st applicant to the respondent.
2. Annexure A3: True copy of the representation dated 16.1.97 submitted by the 2nd applicant to the respondent.
3. Annexure A4: True copy of the representation dated 30.1.97 submitted by the 3rd applicant to the respondent.

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